

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 2

(IB)-1457(PB)/2019

IN THE MATTER OF:

Sahil Holdings Pvt. Ltd.

.... Applicant / petitioner

v.

Saluja Construction Co. Ltd.

.... Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant :

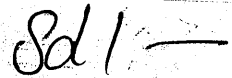
Mr. Satwinder Singh, Mr. Kaustubh Prakash, Advts.
with Mr. Pranshu Goel, CA

ORDER


Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated in respect of the corporate debtor-respondent for 03.07.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 03.07.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)